

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW-355-2020

Christley Pereira ... Petitioner.
Versus
State of Goa and Ors. ... Respondent

Mr. G. Panandikar, Advocate for the Petitioner.

Ms. Maria Correia, Additional Government Advocate for the
respondent Nos.1 to 3.

Mr. A. Kakodkar, Advocate for the respondent no.4.

Coram:- M. S. SONAK &

SMT. M. S. JAWALKAR, JJ.

Date:- 2nd December, 2020.

P.C.:

Ms. M. Correia, learned Additional Government Advocate states that a reply on behalf of the respondent no.2 will be positively filed by the end of this week and the copy thereof is furnished to the learned Counsel for the petitioner.

2. Mr. A. Kakodkar, learned Advocate for the respondent no.4 states that the respondent no.4 will file her reply

latest by 07/12/2020 and furnish a copy of the same to the learned Counsel for the petitioner.

3. The matter is now posted on 09/12/2020 by making it clear that an endeavour will be made to dispose of the same finally at the stage of admission, since it is pointed that the classes for the first MBBS will be commenced from 15/12/2020.

4. Stand over to 09/12/2020.

5. Leave is also granted to amend the cause title so as to indicate that the respondent no.4 is represented by her natural guardian. Amendment to be carried out forthwith.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

mv